

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE BECHU KURIAN THOMAS

TUESDAY, THE 05TH DAY OF MAY, 2020/15TH VAISAKHA, 1942

W.P(C) TMP NO.256 OF 2020

PETITIONER:

S.UNNIKRISHNAN NAIR,
'PERKINS'
SOUPARNIKA, TRA-11,
THAMARABHAGAM LANE,
KUMARAPURAM, MEDICAL COLLEGE P.O.,
THIRUVANANTHAPURAM-695 011.

BY ADV. AJITHKRISHNAN

RESPONDENTS:

1. THE STATE OF KERALA, REPRESENTED BY
THE PRINCIPAL SECRETARY,
PUBLIC WORKS DEPARTMENT, GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM - 695 001.
2. THE CHIEF ENGINEER, PWD BUILDINGS,
PUBLIC OFFICE, THIRUVANANTHAPURAM-695 033.
3. THE CHIEF ELECTRICAL ENGINEER,
PWD ELECTRICAL WING, PUBLIC OFFICE,
THIRUVANANTHAPURAM-695 033.
4. THE SUPERINTENDING ENGINEER,
ELECTRICAL WING, PUBLIC OFFICE,
THIRUVANANTHAPURAM-695 033.
5. THE EXECUTIVE ENGINEER,
PWD ELECTRICAL DIVISION, PUBLIC OFFICE,
THIRUVANANTHAPURAM-695 033.
6. SATHEESHKUMAR,
PRIYA ELECTRICALS AND SOUNDS,
TC. 20/2487, MANIMANDIRAM,
KARAMANA, THIRUVANANTHAPURAM-695 002.

R1-5 BY SRI.K.P.HARISH GOVERNMENT PLEADER

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON 05.05.2020,
THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

J U D G M E N T

After hearing the vehement arguments of the learned counsel for the petitioner, I am unable to interfere with the award of contract since I find that Ext.P7 refers to classification of bidder as “PWD Registered A/B class Electrical Contractor”. In such circumstances, the learned counsel submits that Ext.P10 has been filed before the 3rd respondent and he will be satisfied with a direction to the 3rd respondent to dispose of Ext.P10. Since the said request is very fair and reasonable, I direct the 3rd respondent to dispose of Ext.P10 in accordance with law within a period of 3 months from the date of receipt of a copy of this judgment.

The above writ petition is disposed of as above.

**BECHU KURIAN THOMAS
JUDGE**

Nsd

APPENDIX

PETITIONER'S EXHIBITS

EXHIBIT- P1 TRUE COPY OF THE GOVERNMENT ORDER, DATED 25-09-2014, ISSUED BY THE 1ST RESPONDENT.

EXHIBIT- P2 TRUE COPY OF THE IDENTITY CARD ISSUED TO THE PETITIONER BY THE 3RD RESPONDENT.

EXHIBIT- P3 TRUE COPY OF THE IDENTITY CARD ISSUED TO THE PETITIONER BY THE 4TH RESPONDENT.

EXHIBIT- P4 TRUE COPY OF THE TENDER NOTIFICATION DATED 18/03/2017, ISSUED BY THE 5TH RESPONDENT.

EXHIBIT- P5 TRUE COPY OF THE TENDER NOTIFICATION DATED 14/09/2018, ISSUED BY THE 5TH RESPONDENT.

EXHIBIT- P6 TRUE COPY OF THE TENDER NOTIFICATION DATED 03/08/2019, ISSUED BY THE 5TH RESPONDENT.

EXHIBIT- P7 TRUE COPY OF THE TENDER NOTIFICATION DATED 12/03/2020, ISSUED BY THE 5TH RESPONDENT.

EXHIBIT- P8 TRUE COPY OF THE LIST OF TENDERS AND THEIR QUOTED RATES, DATED 30/03/2020.

EXHIBIT- P9 TRUE COPY OF THE SELECTION NOTICE DATED 30/03/2020, ISSUED BY THE 5TH RESPONDENT.

EXHIBIT-P10 TRUE COPY OF THE REPRESENTATION DATED 31/03/2020, SUBMITTED BY THE PETITIONER BEFORE THE 3RD RESPONDENT.